

CENTRAL ELECTRICITY REGULATORY COMMISSION
4th Floor, Chanderlok Building, 36, Janpath, New Delhi- 110001
Ph: 23753942 Fax-23753923

Date: 10.2.2016

To,

Torrent Power Ltd.
(UNIT: 1200 MW DGEN MEGA POWER PLANT)
Torrent House, Off Ashram Road,
Near Income Tax Circle,
Ahmedabad - 380009

Sir,

Subject: Approval of tariff of 1200 MW DGEN Mega Power Project of Torrent Power Limited for the period from COD of Unit 51 (First Block) to 31.3.2019 – **Petition No. 281/GT/2015**

With reference to the subject mentioned above, I am directed to request you to furnish the following information on affidavit, with advance copy to the respondents, latest by 29.2.2016:

- (i) Documentary proof in respect of project capital of ₹515973.00 lakh as assessed by SBI Cap;
- (ii) Time line specified if any for incurring CSR expenditure of ₹36 crore;
- (iii) Copy of Ministry of Environment and Forests letter dated 21.10.2011 where by petitioner was directed to incur ₹136.00 crore as one time cost for CSR activities;
- (iv) Documentary evidence in respect of liability discharge of ₹11766.68 lakh in 2015-16.
- (v) Revised Form-I showing period wise Annual Fixed Charges for the year 2014-15.
- (vi) Auditor certified statement showing gross block of DGEN (on accrual basis) as on COD of each unit and 31.3.2015 along with corresponding IDC, FC, FERV and un-discharged liabilities, respectively;
- (vii) Statement showing reconciliation of gross block of DGEN as on 31.3.2015 with that as per audited financial statements;
- (viii) Statement showing reconciliation of gross block as per Form-9E with the capital cost claimed as on COD of each unit;
- (ix) Form-9A for the period from COD of the project to 31.3.2015;
- (x) Form-9C for the period upto 31.3.2015;
- (xi) The effective tax rate applicable to the petitioner company during the respective financial year for the tariff period 2014-19;
- (xii) Break-up in respect of capital cost claimed as on COD of each units as follows:
 - a) Hard Cost
 - b) IDC (Actual)

- c) FC
 - d) FERV
 - e) Normative IDC (over & above actual IDC)
- (xiii) Revised Form-11 as on COD and 31.3.2015 (showing the gross block values as on respective dates);
- (xiv) Revised Form-13D showing break-up of IEDC cost as on scheduled COD;
- (xv) As per Form-13D, IEDC cost as on scheduled COD is ₹13900 lakh. However this cost as on COD is ₹12599.91 lakh. Detailed reason for such reduction in cost shall be furnished;
- (xvi) Statement showing details in respect of each loans as under:
- a) Date of drawl and corresponding exchange rate & drawl amount
 - b) Date of repayment and corresponding exchange rate & repayment amount
 - c) Applicable rate of interest over the period
 - d) Exchange rate considered if any for purpose of payment of interest
 - e) Exchange rate considered at the end of each year
- (xvii) Soft copy of Form-14;
- (xviii) Soft copy of IDC & FERV calculations with links;
- (xix) Break-up of cumulative cash expenditure of ₹576891.76 lakh as on COD in Gross Block, CWIP etc.

2. The information as above shall be filed within the due date. No request for further extension of time shall be entertained. In case, no information/ document is filed within the said date, the matter shall be placed below the Commission for further orders.

-Sd/-
(B. Sreekumar)
Deputy Chief (Law)